

शिक्षक हैं जिन्हें तनखाह 12 महीने से, 25 महीने से नहीं मिली है और उन्होने यह मेमोरेण्डम में लिखा है। इस पर उत्तर प्रदेश सरकार ने बताया है कि यह सूचना मिलने पर वे यह कोशिश कर रहे हैं कि जो 50 परसेंट देते हैं उसको काट कर ऐसी संस्थाओं में तनखाह सीधे दे देंगे।

PAPERS LAID ON THE TABLE
APPROACH TO THE FOURTH FIVE YEAR PLAN

THE DEPUTY MINISTER (DR. (SHRIMATI) SAROJINI MAHISHI) : Sir, I beg to lay on the Table a copy of the document entitled “Approach to the Fourth Five Year Plan”. [Placed in Library. See No. LT-2333/68.]

SECOND ANNUAL REPORT (1967-68) ON THE WORKING OF THE SEAMEN'S PROVIDENT FUND SCHEME, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : Sir, on behalf of Prof. V. K. R. V. Rao. I beg to lay on the Table a copy of the Second Annual Report on the working of the Seamen's Provident Fund Scheme, 1966, for the year 1967-68. [Placed in Library. See No. LT-2331/68.]

PUNJAB LOCAL AUTHORITIES (AIDED SCHOOLS) AMENDMENT ORDINANCE, 1968

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : Sir, I beg to lay on the Table a copy of the Punjab Local Authorities (Aided Schools) Amendment Ordinance, 1968 (Ordinance No. 3 of 1968), under sub-clause (a) of clause (2) of article 213 of the Constitution (English and Hindi versions). [Placed in Library. See No. LT-2258/68.]

BIHAR UNIVERSITY (AMENDMENT) ACT, 1968

DR. TRIGUNA SEN : Sir, I also beg to lay on the Table a copy of the Bihar University (Amendment) Act, 1968 (President's Act No. 24 of 1968), under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968 (English and Hindi versions). [Placed in Library. See No. LT-2132/68.]

INTERIM REPORT (AUGUST, 1968) OF THE COMMISSION OF INQUIRY INTO THE FINANCES OF THE MUNICIPAL CORPORATION OF DELHI AND THE NEW DELHI MUNICIPAL COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, I beg to lay on the Table a copy of the Interim Report (August, 1968) of the Commission of Inquiry into the Finances of the Municipal Corporation of Delhi and the New Delhi Municipal Committee. [Placed in Library. See No. LT-2260/68.]

BENGAL LEGISLATIVE ASSEMBLY (MEMBERS' EMOLUMENTS) AMENDMENT ACT, 1968.

SHRI K. S. RAMASWAMY : Sir, I also beg to lay on the Table a copy of the Bengal Legislative Assembly (Members' Emoluments) Amendment Act, 1968 (President's Act No. 27 of 1968), under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2259/68.]

AMENDMENTS TO INDIAN POLICE SERVICE (FIXATION OF CADRE STRENGTH) REGULATIONS, 1955.

SHRI K. S. RAMASWAMY : Sir, I also lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 1983, dated the 4th November, 1968 (in English) publishing further amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955. [Placed in Library. See No. LT-2383/68.]

RE DOCUMENT ENTITLED “APPROACH TO THE FOURTH FIVE YEAR PLAN”

SHRI BANKA BEHARY DAS (Orissa) : Mr. Chairman, Sir, I am astonished that this Approach to the Fourth Five Year Plan has been laid today though it has been circulated already long ago.

[**THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair**]

Mr. Vice-Chairman, Sir, today the Prime Minister is laying on the Table of